

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1503**

TO BE ANSWERED ON THE 20TH SEPTEMBER, 2020/BHADRAPADA 29, 1942 (SAKA)

INNER LINE PERMIT

1503. SHRI TALARI RANGAIAH:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government desires to abolish the Inner Line Permit completely;**
- (b) if so, the details thereof and if not, the reasons therefor;**
- (c) whether the Inner Line Permit is against 'One Nation, One People' concept;**
- (d) the reasons due to which it is necessary for Indian citizens to obtain Inner Line Permit to travel to Northeastern Indian States, namely, Arunachal Pradesh, Mizoram, Manipur and Nagaland; and**
- (e) the reasons for not revoking ILP (an offshoot of the Bengal Eastern Frontier Regulation Act 1873) even after seventy-four years of independence?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI G. KISHAN REDDY)**

(a) to (e)- There is no proposal with Government of India (GoI) to abolish the Inner Line Permit (ILP) system.

The ILP system came into existence in 1873 with the promulgation of Bengal Eastern Frontier Regulation (BEFR). Presently, it is in existence in the states of Arunachal Pradesh, Manipur, Mizoram and parts of Nagaland.

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The ILP system was promulgated to preserve the culture and traditions of the tribes living in the area beyond the Inner Line and to safeguard their title to tribal land and protect their resources.
